

(b) the reasons for not collecting the undercharges from the Traders;

(c) the reasons why the undercharges are always recovered from the salaries of the staff instead of collecting the same from the Traders; and

(d) whether Government propose to order a probe through C.B.I. to unearth this undercharges deal and save the low-paid Railway employees?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI) : (a) The instructions issued by the Central Railway Administration were bonafide and were later on rectified also.

(b) and (c). According to the extant rules, the undercharges detected prior to delivery of the goods are to be recovered from the consignor or consignee only at the time of delivery of the goods. It is only when they fail to detect and recover the undercharges at the time of delivery of the goods that the staff concerned become liable for making good the shortage. The staff can persuade the concerned parties also to pay up the charges.

(d) No.

Investigations into charges of Corruption against Project Manager of Tripura Drilling Site

2635. SHRI BIREN DUTTA : Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) whether Vigilance Commissioner of O & N.G.C. visited Tripura to investigate corruption charges against the Project Manager of Tripura Drilling site; and

(b) if so, what are his findings?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAHNAWAZ KHAN) : (a) and (b). The Chief Vigilance Officer of the ONGC has been to Tripura to inquire into certain allegations against

the Project Manager, Tripura, of the Commission. The report submitted by him is under consideration of the Chairman of the Commission.

Visit of Planning Minister to some Oil Producing Countries

2636. SHRI S. C. SAMANTA :
SHRI P. GANGADEB :

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state ;

(a) how far has the mission of the Minister for Planning Shri D. P. Dhar succeeded during his recent visit to oil producing countries ; and

(b) whether the mission was purely in connection with oil?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAHNAWAZ KHAN) : (a) and (b). The Planning Minister visited Iraq to discuss several matters of mutual interest to Iraq and India including the supply of crude oil to India. It is not in the public interest to disclose the details of the discussions at this stage.

Delinking of Individual Enterprises from the large houses

2637. SHRI M. KATHAMUTHU : Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state the steps taken to delink individual enterprises from the large houses?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA) : An Internal Official Group set up for studying this question has suggested legislation to amend the M.R.T.P. Act, 1969 so as to confer necessary powers on the Central Government to delink companies of National importance from the control of large industrial houses in appropriate cases, in consultation with the M.R.T.P. Commission. The suggestion is under consideration of Government.